

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2880
ANSWERED ON:24.07.2009
IT REFUND CASES
Dubey Shri Nishikant

Will the Minister of FINANCE be pleased to state:

- (a) the amount held up due to delay in refund of Income Tax (IT) during the Financial Year 2008-09 and 2009-10 till date;
- (b) the reasons for delay; and
- (c) the time by which refund will be issued?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S. PALANIMANICKAM)

- (a) As refund arises from processing/ assessment of the returns filed by the assesseees, the amount of refund held up due to delay in refund of income tax cannot be determined at pre-processing stage.
- (b) Apart from the manpower constraints, technical reasons like software problems, and deficiencies in bank account / address / PAN details furnished by the assesses also delay the process. The delay is caused in 2008 mainly due to switching over from two tier system of architecture to t hree tier system of architecture. It caused slow down in processing of returns, which is now being improved through stabilized processing of returns.
- (c) The statutory time limit for processing or returns filed during the financial year 2008-09 and 2009-10 is 31st March, 2010 and 31st March 2011 respectively.